

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Service Tax Appeal No.70545 of 2019

(Arising out of Order-in-Original No.LKO/EXCUS/COMM/ST/017/2018-19
dated 29/03/2019 passed by Commissioner, CGST & Central Excise, Lucknow)

M/s Apnatech Consultancy Services (P) Ltd.

.....Appellant

Park Raod, Lucknow

VERSUS

Commissioner of Central Excise & Service Tax, Lucknow

.....Respondent

Lucknow

APPEARANCE:

A letter on record for Appellant
Shri Shiv Pratap Singh, Authorized Representative for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)
Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO.70260/2020

DATE OF HEARING :20 February, 2020
DATE OF DECISION : 20 February, 2020

ARCHANA WADHWA

On matter being called, our attention stand drawn to a letter addressed by the Advocate for the appellant. It stands disclosed that the appellant has applied for SABKA VISHWAs (LEGACY DISPUTE RESOLUTION) SCHEME, 2019, which stands accepted by the Revenue. In support, he has produced SVLDRS-4, discharge certificate.

2. Learned D.R. appearing for the Revenue clarifies that SVLDRS-4 certificate is in full and final acceptance of the discharge made by the assessee under the said scheme. In that case the present appeal is required to be disposed of as withdrawn. We, order accordingly.

(Dictated and Pronounced in open Court)

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

nihal